

ITEM NO.47

COURT NO.7

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL.M.P. No. 13678 of 2011
in
CRIMINAL APPEAL NO(s). 1353 OF 2008

KETAN V. PAREKH

Appellant (s)

VERSUS

C.B.I.

Respondent(s)

(For permission to travel abroad and office report)

Date: 19/08/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Appellant(s)

Ms. Kamini Jaiswal, Adv.
Mr. Divyesh Pratap Singh, Adv.

For Respondent(s)

Mr. A. Mariarputham, Sr. Adv.
Mr. Tufail A Khan, Adv.
Mr. Anirudh Sharma, Adv.
Mr. R.K. Tanwar, Adv.
Mr. Arvind Kumar Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

After hearing the learned counsel for the parties, we permit the appellant to go abroad for the medical treatment of his daughter. We however direct that the appellant will be permitted to stay outside the country for a

maximum period of two months from the date he departs from India. The appellant will also furnish his itinerary in this Court as also to the the U.K. High Commission before his departure from India. No further orders are necessary.

Criminal Miscellaneous Petition is disposed of.

[KALYANI GUPTA]
COURT MASTER

[VINOD KULVI]
COURT MASTER

